Oral Answers

SHRI M. C. SHAH: After the 19th of January 1956, after the Ordinance was passed, all those insurance companies were to be managed on behalf of the Government and the Custodians were appointed. Only those Custodians were given allowances as I have already said, who had to do this extra duty as Custodians of other companies.

SHRI B. K. MUKERJEE: What was the increased amount paid to the Custodians when they were appointed Custodians, over and above the amount they were drawing before they were appointed as such ?

SHRI M. C. SHAH: As I have already explained, they drew pay from the companies in which they served. But if they had to do extra duties, if the man was appointed also Custodian of another Company, or if he was appointed Custodian of more than one company, then extra amount was to be given, that is to say Rs. 150 or Rs. 250 as I have already said.

SHRI K. SURYANARAYANA: May I know whether the hon. Minister knows that some of the officers have been given extra work, I mean officers in the same companies who were drawing less than Rs. 500 or more than Rs. 500, and whether they are being treated in this manner for the extra work in connection with the nationalisation?

SHRI M. C. SHAH: They have not got to do any extra work, except the Custodians.

SHRI B. K. MUKERJEE: As they were drawn from the insurance companies, am 1 to understand that they were not working in those companies when they were employed by those companies? Also what is the amount of extra work imposed upon them after they were appointed Custodians?

SHRI M. C. SHAH: As I have said, some of the Custodians were taken from various insurance companies. Except in the case of one insurance company, all those who served in the companies were not appointed Custodians of those companies. They were appointed custodians I of other companies. So they had to carry on the work of the insurance companies in which they served, plus the work of the Custodian. Therefore, it was necessary to give them some extra allowance.

*19 and *20. [The questioner (Shri i Maheswar Naik) was absent. For ans-I wers, vide cols. 28-29 infra.]

EXPENDITURE INCURRED ON THE STATES REORGANISATION COMMISSION

*21. DR. P. C. MITRA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) the total amount of expenditure incurred on the States Reorganisation Commission; and

(b) the amount drawn as Travelling Allowance and Daily Allowance by each member of that Commission ?

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Rs. 10,22,263-0-6.

(b) Shri Saivid Fazl Ali (*Chairman*), Rs. 9,346-9-0.

Shri K. M. Panikkar (Member), Rs. 11.546-15-0.

Dr. H. N. Kunzru (Member), Rs. 5,046-12-0.

NOTE,—In the case of Dr. Kunzru, this sum includes only the cost of air or rail tickets plus the actual expenses on tour.

CHECK OF NEPOTISM IN GOVERNMENT SERVICES

*1. MOULANA M. FARUQI (ON BEHALF OF SHRI M. VALIULLA) : Will the Minister for HOME AFFAIRS be pleased to state:

(a) what are the steps taken in 1955-56 and so far in 1956-57 to check nepo tism in Government or semi-Govern ment institutions; and

(b) what steps are proposed to be taken in the near future to eliminate nepotism completely ?

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b). A statement is placed on the Table of the House. [See Appendix XIV, Annexure No. 1.]